

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

No. 26114-26304 OC/Admn./Misc./THC/2023

Dated, Delhi the 17 JUL 2023

Copy forwarded for information and necessary action :-

1. All the Ld. Judicial Officers, Central, West, Tis Hazari Courts Complex, Delhi for information.
- ✓ 2. The Website Committee, Tis Hazari Courts, Delhi with the request to direct the quarter concerned to upload the same on the website of Delhi District Courts.
3. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi for information and necessary action.
4. All the Advocates/Oath Commissioners concerned with the direction to submit specimen of their seal in this office within three days.
5. The Branch In-charge, Care-taking Branch, Central, Tis Hazari Courts, Delhi with directions to affix the same on all the notice boards of Tis Hazari Courts Complex, Delhi.
6. The Personal Office of the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
7. The Personal Office of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi for information.


(Kaveri Baweja)

Officer In-Charge, Administration Branch-I/
District Judge (Commercial Court)-07, Central
O/o Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

HIGH COURT OF DELHI AT NEW DELHI

No.58/G-2/Genl.-I/OC/THC/DHC
Dated 15.07.2023

NOTIFICATION

In exercise of powers conferred by Section 139(b) of the Code of Civil Procedure (Act V of 1908) as amended by Amendment Act No.104 of 1976 and Section 297(1)(b) of the Code of Criminal Procedure, 1973 (Act 2 of 1974) and Section 3(2)(a) of the Oaths Act, 1969, High Court of Delhi has been pleased to appoint the following advocates as Oath Commissioners in **Tis Hazari Courts, Delhi**, for a period of two years from the date of issue of this notification or until further orders of this Court, whichever be earlier, for administering oaths and affirmations to deponents of affidavits in accordance with terms specified in paragraph 5 of Chapter 12-B, Punjab High Court Rules and Orders Volume IV (read with Section 7 of the Delhi High Court Act, 1966) and subject to the conditions laid down in this Court's circular No. 332/Genl-II/DHC dated 14/9/2001 containing instructions to Oath Commissioners issued by this Court:-

Sl. No	Name of Advocates
1.	Mr. Gaurav Kumar Sharma
2.	Ms. Kanchan Bala
3.	Mr. Bharat Prakash
4.	Mr. Ramadhar Thakur
5.	Ms. Babita Sharma
6.	Ms. Soni Gupta
7.	Ms. Navneet Kaur
8.	Mr. Arun Kumar Shukla
9.	Mr. Manoj Kumar
10.	Mr. Vivek Kumar
11.	Mr. Ankit Kumar Tyagi
12.	Mr. Sachin Kumar
13.	Ms. Shashi Kala Chaubey
14.	Ms. Sonia
15.	Mr. Mahipal Singh
16.	Mr. Puroshottam
17.	Mr. Neeraj Kumar
18.	Mr. Saleem Akhtar
19.	Mr. Satish Kumar
20.	Mr. Abhimanyu Kumar
21.	Mr. Hemant Kr. Panth
22.	Ms. Neeru Varma
23.	Ms. Chander Nigam
24.	Mr. Rajesh Kumar
25.	Ms. Kavita



Admn. I

P. D. S. J. (H. D.)
15/7/23

Adjy. P. S. J.

B. S. J. (H. D.)
15/7/23

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26.	Ms. Bhumika Aggarwal
27.	Ms. Dolly
28.	Mr. Abad Ahmad Khan
29.	Mr. Mahant Kumar Choubey
30.	Ms. Geeta Rani
31.	Ms. Raj Rani Jain
32.	Mr. Bal Kumar Verma
33.	Mr. Gaurav Sharma

BY ORDER OF THE COURT

Sd/-

(RAVINDER DUDEJA)
REGISTRAR GENERAL

Endst. No. 12980-83/G-2/Genl.-I/OC/THC/DHC

Dated 15.07.2023

Copy of this Notification and copy of instructions dated 14.09.2001 forwarded for information and necessary action to:-

1. the Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi in continuation to Notification No. 1186/Genl.-I/OC/THC/DHC dated 18.04.2023 (copy enclosed), for information and necessary action. (Applications alongwith enclosures received vide letter No. 1174/OC/Admn.-I/Misc./THC/2023 dated 12.05.2023 are also returned herewith.)
2. the President and Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi with the remarks that these advocates will work as Oath Commissioners exclusively in Tis Hazari Courts, Delhi.
3. the following Oath Commissioners **through the Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi**, with the direction to the Oath Commissioners that they will send their specimen of seal to the Registrar (Genl.-Admn.-I) within a week. The Serial No. allocated to them should be incorporated in the seal and no seal except as prescribed in the instructions should be used. They are also directed to ensure that the age of the deponent is invariably indicated in the affidavit alongwith the name and parentage of the deponent :-

Sl. No.	Name and address of Oath Commissioner
1.	Mr. Gaurav Kumar Sharma, S/o Sh. Vinay Kumar Sharma R/o H.No.F-96, New Usmanpur, Delhi- 110053, Enrl. No. D/6701/2019 Tel. No. 7982260617 (Sl.No. 30/2023)
2.	Ms. Kanchan Bala, W/o Sh. Dushyant Singh R/o 1145/75, Deva Ram Park, Tri Nagar, Delhi-110035, Enrl. No. D/1761/2003 Tel. No. 9958180396 (Sl.No. 31/2023)

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3.	Mr. Bharat Prakash, S/o Sh. P.C. Gupta R/o H.No. 7342/1, Prem Nagar Near Shakti Nagar, Delhi-110007, Enrl. No. D-2482/2015 Tel. No. 9268300000 (Sl.No. 32/2023)
4.	Mr. Ramadhar Thakur S/o Late Sh. Sheo Mangal Thakur R/o D-71, Indra Jheel, Friends Enclave, Near G-Block, Sultan Puri, Delhi-110086, Enrl. No. D/157/1992 Tel. No. 9868240861, 8010747578 (Sl.No. 33/2023)
5.	Ms. Babita Sharma W/o Late Sh. Sanjay Sharma R/o 4604 Galinathan Singh Paharidhiraj, Sadar Bazar, Delhi-110056, Enrl. No. D/756/1995 Tel. No. 9999417023 (Sl.No. 34/2023)
6.	Ms. Soni Gupta, D/o Sh. Kishan Gupta R/o H.No A-23, Street No. 2, North Chajjul Pur, Shahdara, North-East, Delhi-110094. Enrl. No. D/9042/2019 Tel. No. 8700664575 (Sl.No. 35/2023)
7.	Ms. Navneet Kaur W/o Sh. Himanshu R/o WZ-349/3, Second Floor, Sri Nagar, Near MCD School, Shakur Basti, Delhi-110034. Enrl. No. D/4579/2018 Tel. No. 9911047704 (Sl.No. 36/2023)
8.	Mr. Arun Kumar Shukla, S/o Sh. R.P.Shukla R/o Khasra No. 613, First Floor, VPO Burari, New Delhi-110084, Enrl.No. D/873/2005 Tel. No. 7011474039 (Sl.No. 37/2023)
9.	Mr. Manoj Kumar S/o Sh. Meva Ram R/o H.No. 479, New-538, KH No. 325, 1 st Floor, Gali No. 1, Swaroop Nagar, Khadda Colony, Delhi-110042, Enrl.No. D/1187/2009 Tel.No. 88802878780 (Sl.No. 38/2023)
10.	Mr. Vivek Kumar S/o Late Sh. Devendra Prasad R/o D-287, 2 nd Floor, Nehru Vihar, Near Timarpur, Delhi-110054, Enrl. No. D/1742/2015 Tel.No. 7011660905, 8595010793 (Sl.No. 39/2023)
11.	Mr. Ankit Kumar Tyagi S/o Late Sh. M.S.Tyagi, R/o Flat No M-1204, Officer City-1, Raj Nagar Extension, Ghaziabad, UP-201017, Enrl.No. D/2639/2009 Tel.No. 9891081099 (Sl.No. 40/2023)
12.	Mr. Sachin Kumar S/o Late Sh. Babu Ram, R/o L-5/2 (62), St. No-I-A, Gali No-5, Near Mother Dairy, Mahipal Pur Ext., Delhi-110037, Enrl.No. D/960/2020 Tel.No.9718053860 (Sl.No. 41/2023)
13.	Ms. Shashi Kala Chaubey W/o Sh. Sadanand Choubey, R/o H.No. E-307, Gali No.3, Near Kanhiya Public School, West Karawal Nagar, Delhi-110094 Enrl.No. D/9085/2019 Tel.No.9582369132 (Sl.No. 42/2023)
14.	Ms. Sonia D/o Sh. Jaidev Singh R/o 11/6 A, New Rashid Market Bhagat Singh Road, Delhi-110051, Enrl.No. D/1765/2017 Tel.No. 9911164407 (Sl.No. 43/2023)
15.	Mr. Mahipal Singh S/o Sh. Sultan Singh R/o H.No.Kh.No.98, Village Karawal Nagar, Delhi-110094, Enrl.No. D/9427/2018 Tel.No. 9868515722 (Sl.No., 44/2023)

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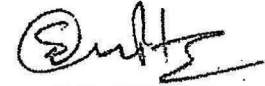
16.	Mr. Puroshottam S/o Sh. Jagan Nath R/o 2444, Gali Munde Wali, Bagichi Raghunath, Sadar Bazar, Delhi-110006, Enrl.No.D/4318/2010 Tel.No. 9811336507 (Sl.No. 45/2023)
17.	Mr. Neeraj Kumar S/o Sh. Kamal R/o H.No.143, Old Anarkali, Short Street, Valmiki Chowk, Krishna Nagar, Delhi-110051, Enrl.No. D/3108/2011 Tel.No. 9211487139 (Sl.No. 46/2023)
18.	Mr. Saleem Akhtar S/o Late Sh. Nisar Khan R/o RZ-18, Gali No.5, Shanker Park, West Sagarpur, Delhi-110046, Enrl.No.D/310/1986 Tel.No. 9716142886 (Sl.No. 47/2023)
19.	Mr. Satish Kumar S/o Sh. Hari Chand R/o H.No. 1100, Gali No.9, D-Block, Nathupura, Burari, Delhi-110084, Enrl.No.D/0495/2009 Tel.No. 9999751567 (Sl.No. 48/2023)
20.	Mr. Abhimanyu Kumar S/o Sh. Dineshwar Prasad Sinha R/o H.No-121A/2, Hari Nagar, Ashram, New Delhi-110014, Enrl.No. D/1431/2018 Tel.No. 9958811687. (Sl.No. 49/2023)
21.	Mr. Hemant Kr. Panth S/o Late Sh. Nandkishor Panth R/o D-26, Hardev Nagar, Jharoda Mazra, Burari, Delhi-110084, Enrl.No.D/10570/2019 Tel.No. 9953394636. (Sl.No. 50/2023)
22.	Ms. Neeru Varma W/o Sh. Vivek Varma R/o H.No. 521 Niti Khand-3, Indrapuram, Ghaziabad, Enrl.No. D/58/1996-R Tel.No. 9910309525 (Sl.No. 51/2023)
23.	Ms. Chander Nigam D/o Sh. M.P. Nigam R/o D-1/780 Street No.7B Ashok Nagar, Shahdara, Delhi-110093, Enrl.No. D/1451/2001 Tel.No. 9899870597 (Sl.No. 52/2023)
24.	Mr. Rajesh Kumar S/o Late Sh. Ram Kishan R/o B-1, IInd Pusta, Main Service Road, Sonia Vihar, Delhi-110094, Enrl.No. D/329/2015 Tel.No.9013736738, 9899903222. (Sl.No. 53/2023)
25.	Ms. Kavita W/o Sh. Naveen Kumar R/o WZ-12, Second Floor, Shadi Khampur, West Patel Nagar, Delhi-110008, Enrl.No D/771/2012 Tel.No. 8860272459. (Sl.No. 54/2023)
26.	Ms. Bhumika Aggarwal D/o Sh. Madan Mohan Aggarwal R/o 1/10787, Shubhash Park, Navin Sahadara, Near Kirti Mandir, Delhi-110032, Enrl.No. D/2831/2013 Tel.No.9717845453, 9268998007. (Sl.No. 55/2023)
27.	Ms. Dolly D/o Late Sh. Pooranmal Rathore R/o 183 A, Near Kuki Shop, Sultanpur Colony, New Delhi-110030, Enrl.No. D/629/2019 Tel.No. 9654021878. (Sl.No. 56/2023)
28.	Mr. Abad Ahmad Khan S/o Ashfaq Ahmad Khan R/o 313/99A II Floor Gali No.11, Tulsi Nagar Inder Lok Delhi-110035, Enrl.No. D/501/1982 Tel.No. 98730665428. (Sl.No. 57/2023)
29.	Mr. Mahant Kumar Choubey S/o Late Sh. Chandrabhan Choubey R/o WZ-28, Manohar Park, East Punjabi Bagh, Delhi-110026, Enrl.No. D/734-A/2017 Tel.No. 9899370177, 9818509022 (Sl.No. 58/2023)

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30.	Ms. Geeta Rani D/o Sh. Ramesh Chander R/o Village Tajpur Khurd, Post Office Chhawla, New Delhi-110071, Enrl.No. D/9896/2019 Tel.No. 8130884336 (Sl.No. 59/2023)
31.	Ms. Raj Rani Rain D/o Late Sh. S.N. Mittal R/o 4/868, Top Floor, Gali No.9, RS-Block, Bholu Nath Nagar, Shahadra, Delhi-110032, Enrl.No. D/545-C/1987 Tel.No. 9599401186, 8527333646 (Sl.No. 60/2023)
32.	Mr. Bal Kumar Verma S/o Late Sh. D.D.Verma R/o H.No.17, Gali No.10, Nathu Colony, Nathu Pura Delhi-110084, Enrl.No. D/471B/1982 Tel.No. 9210466757. (Sl.No. 61/2023)
33.	Mr. Gaurav Sharma S/o Late Sh. Dinesh Sharma R/o H.No. 7378, Prem Nagar, Gali No.1, Shakti Nagar, Delhi-110007, Enrl.No. D/854/2020 Tel.No. 9971326834 (Sl.No. 62/2023)

4. It is also made clear that the Oath Commissioners shall attest the affidavits only in the presence of the deponent(s) and if any Oath CommiZssioner is found attesting the affidavits in absence of the deponent, his/her appointment as an Oath Commissioner will be terminated forthwith and strict action will be taken against him/ her.



(S.P. GUPTA)

Deputy Registrar (Genl.-Admn.-I)

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INSTRUCTIONS TO AN OATH COMMISSIONER

No.332/Genl.-II/DHC

Dated 14/09/2001

1. An Oath Commissioner is given a commission under the provisions of Section 139 of the Code of Civil Procedure, 1908, Section 297 of the Code of Criminal Procedure, 1973 and Section 3 of the Oaths Act, 1969 for attesting affidavits for judicial proceedings only. An Oath Commissioner cannot attest an affidavit which is intended to be filed for administrative purposes or before an executive authority.
2. An Oath Commissioner is appointed for a particular period and for a particular Court Complex. He/she is expected to be available in that particular Court Complex during the period of the commission.
3. Oath Commissioners will mutually decide, in consultation with the Bar Association of the Court Complex to which they have been appointed, the place or places where they (or any one of them) will be available for attesting an affidavit.
4. The Bar Association of the concerned Court Complex shall ensure that adequate space is available to an Oath Commissioner for attesting affidavits between 10.00 am and 5.00 pm on every working day.
5. At least one Oath Commissioner should be available for attesting affidavits at the place or places designated by the concerned Bar Association between 10.00 am to 5.00 pm on every working day.
6. The Bar Association of the concerned Court Complex shall ensure that all Oath Commissioners adhere to the timings prescribed for their availability.
- 7.(*) All Oath Commissioners are henceforth permitted to attest the affidavits from their respective offices including Chambers within the Court Complex, while maintaining the system of rotational duty in the designated Oath Commissioners' Room. There shall be, at-least, one Oath Commissioner available between 10.00 am and 5.00 pm on all working days in the Oath Commissioners Room by rotation. However, attestation work shall not be done within the precincts of the Court Buildings, including lobby area, Consultation room, Bar room, library, Lawyers Canteen etc. These instructions will be adhered to by Oath Commissioners in letter and spirit.
8. Between 10.00 am and 5.00 pm, every Oath Commissioner shall, while attesting an affidavit at the designated place or places, maintain the dress code prescribed by the High Court for practising advocates.
9. All Oath Commissioners shall (whether attesting affidavits at the designated place(s) or otherwise) maintain a register clearly giving the

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(*) Substituted vide Circular No.148/Genl/DHC-dated 21.02.2014.

15. Where the deponent is a "Pardanashin" lady she shall, unless she is known to the person attesting the affidavit, be identified by a person to whom she is known and that person shall prove the identification by means of a separate affidavit.
16. Every exhibit annexed to an affidavit shall be marked, initialed and dated by the Oath Commissioner before it is sworn to or affirmed.
- 17.** The Register(s) maintained by an Oath Commissioner shall be deposited after expiry of his/her term with the District and Sessions Judge, or the High Court, as the case may be.

It is made explicitly clear to all Oath Commissioners that any violation of the above instructions will result in cancellation of the commission given to an Oath Commissioner.

This circular is issued in supersession of the circulars dated 4th August, 1967, No.61/Genl./G.I./OC/IX.B.2 dated 7th August, 1973, No.111/Genl./G.I. Dated 8th May, 1975, No.249 and 250/Genl./G.I./OC/DHC dated 22nd November, 1986 and other instructions issued from time to time and on the direction of the Delhi High Court.

Sd/-

REGISTRAR GENERAL

(**) Vide orders dated 13.07.2017 of this Court Clause 17. is re-produced as under:-

"The Register(s) maintained by an Oath Commissioner shall be deposited at the end of each Calendar year with the concerned District and Sessions Judge, Registrar General of Delhi High Court and Secretary General of Supreme Court of India, as the case may be."